

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 525 of 2019
&
I.A. No. 1890 of 2019

IN THE MATTER OF:

V Hotels Ltd. ...Appellant

Vs

Asset Reconstruction Company (India) Ltd.Respondent

Present:

For Appellant: Ms. Anju Jain, Mr. Hitesh Sachar and Ms. Namita Jose, Advocates

For Respondents: Mr. Harin Raval and Mr. Krishnendu Datta, Senior Advocates along with Mr. Siddarth Rande and Shivani Rawat, Advocates for Respondent No. 1

Mr. Sanjeev Kumar, and Mr. Anshul Sehgal, Advocates for IRP

With

Company Appeal(AT)(Insolvency) No. 627 of 2019

IN THE MATTER OF:

Tulip Star Hotels Ltd. & Anr. ...Appellants

Vs

Asset Reconstruction Company (India) Ltd. & Anr.Respondents

Present:

For Appellants: Ms. Anju Jain, Mr. Hitesh Sachar and Ms. Namita Jose, Advocates

For Respondents: Mr. Harin Raval and Mr. Krishnendu Datta, Senior Advocates along with Mr. Siddarth Rande and Shivani Rawat, Advocates for Respondent No. 1

Mr. Sanjeev Kumar, and Mr. Anshul Sehgal, Advocates for IRP

Mr. V. Seshagiri, Mr. Siddharth Sacchar and Mr. Shubhangi Mehrish, Advocates for Respondent No. 5

ORDER

01.08.2019 Heard learned Counsels for the parties. **Judgement reserved.**

It would be open to the parties to file their respective Written Submissions, not more than three pages, by 5th August, 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Gc